

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 48

IA 3347/2022 IA 769/2024 In C.P. (IB)/1131(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.05.2024

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s SHRI**
KAILASH SHAHRA

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Ms. Malvika Sachin, Advocate i/b India Law LLP appeared for the Financial Creditor.
2. Mr. Nausher Kohli, Advocate a/w Ms. Rhea, Advocate i/b Crawford Bayley & Co. appeared for the Personal Guarantor.
3. Learned Counsel for the Personal Guarantor informs that they have filed an Appeal against condonation of delay passed by this Tribunal and matter is listed before Hon'ble NCLAT for adjudication.
4. List this matter on **13.06.2024** for further consideration. Meanwhile, Personal Guarantor may file reply and serve copy of the reply to the financial Creditor.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)